

**Statement-II****Reproductive and Child Health Programme Funds  
provided during 1997-98**

States/UTs	National Component	Sub-Projects	Grand Total
1	2	3	4
1. Andhra Pradesh	40479831.00	31875000.00	72354831.00
2. Arunachal Pradesh	13865826.00		13865826.00
3. Assam	37025883.00		37025883.00
4. Bihar	55936120.00		55936120.00
5. Goa	3169895.00		3169895.00
6. Gujarat	34912629.00	22500000.00	57412629.00
7. Haryana	42110557.00	24800000.00	66910557.00
8. Himachal Pradesh	15724836.00		15724836.00
9. Jammu & Kash.	19323289.00		19323289.00
10. Karnataka	32963323.00	23400000.00	56363323.00
11. Kerala	18104943.00	17500000.00	35604943.00
12. Madhya Pradesh	79968836.00	12500000.00	92468836.00
13. Maharashtra	42284165.00	22500000.00	64784165.00
14. Manipur	7079730.00	5000000.00	12079730.00
15. Meghalaya	12135796.00		12135796.00
16. Mizoram	5225811.00		5225811.00
17. Nagaland	8497853.00		8497853.00
18. Orissa	35766445.00	12500000.00	48266445.00
19. Punjab	24204206.00	22500000.00	46704206.00
20. Rajasthan	44792744.00	40000000.00	84792744.00
21. Sikkim	5459910.00		5459910.00
22. Tamil Nadu	39513792.00	50000000.00	89513762.00
23. Tripura	5715676.00		5715676.00
24. Uttar Pradesh	110047910.00		110047910.00
25. West Bengal	28263098.00		28263098.00
26. A & N Islands	.00		.00
27. Chandigarh	2065976.00		2065976.00
28. D & N Haveli	.00		.00
29. Daman & Diu	2199850		2199850
30. Delhi	5117973.00		5117973.00

1	2	3	4	5
31. Lakshadweep	.00			.00
32. Pondicherry	5831952.00			5831952.00
Total	777768855.00	285075000.00		1062863855.00

*(Translation)***Protection to Sikkim**

2003. SHRI BHIM DAHAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are now contemplating to withdraw the protection given to ancient/traditional rules of Sikkim under section 371F of the constitution; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) There is no proposal to make any change to Article 391F of the Constitution concerning Sikkim.

**Foreign Citizen**

2004. SHRI AJIT JOGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the foreign citizens residing illegally in the country State-wise; and

(b) the steps taken by the Government to send these foreign citizens back to their respective countries?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Powers of the Central Government under the Foreigners Act, 1946 to identify, detect and deport foreign nationals residing illegally in various parts of the country have been delegated to the State Governments/UT administrations and no data in this regard is Centrally maintained. The Government is, however, aware of the problem of foreign nationals who enter India surreptitiously from neighbouring countries and are residing illegally in various parts of the country. Instructions have been issued/reiterated to the State Government/UT Administrations from time to time to intensify efforts to identify and deport foreign nationals staying in the country illegally.

*(English)***Family Welfare Projects**

2005. SHRI NRIPEN GOSWAMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have made an effort for effective implementation of Family Welfare Projects in Assam;

(b) if so, the details thereof; and

(c) the achievements made during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) The World Bank assisted India Population Project IX, is being implemented in the entire State of Assam, for a period of seven years with effect from 16th June, 1994, at a total cost of Rs. 101.22 crore. Under the Project, 336 Sub Centres out of a Target of 800, and 84 Staff Quarters out of a Target of 163 have been constructed. Construction of another 247 Sub Centres and 62 Staff Quarters is in progress. Besides this, 48 existing State Dispensaries have been upgraded as Primary Health Centres, out of a target of 100. Similarly, 6 PHCs/CHCs/Hospitals have been upgraded as First Referral Units, out of a target of 37. The State of Assam has so far incurred an expenditure of Rs. 38.51 crore under the project, as on 30.4.1998.

#### Fertilizer Projects

2006. SHRIMATI JAYABEN BHARATKUMAR THAKKAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of the fertilizer projects set-up in the public Sector as on date, State-wise;

(b) the annual production targets of such units and the details of the concessions provided to them;

(c) the number of Public Sector Units in which foreign capital investment has been made and the percentage of it therein;

(d) whether any option is given by the Government to the private fertilizer manufacturers to select the venue for setting up such units; and

(e) the name of private investors who have applied for setting up of such fertilizer units in Orissa, Madhya Pradesh and Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A. K. PATEL): (a) and (b) State-wise details of the fertilizer projects set up in the Public Sector as on date and their production targets during

1997-98 are given in the enclosed statement.

The following concessions are available to fertilizer projects in general:

- (i) Duty free import of capital goods for setting up new plants/modernisation of existing units.
- (ii) Deemed export benefits to indigenous suppliers of capital goods to fertilizer projects provided such supplies are made under the procedure of international competitive bidding.
- (iii) Duty free import of fertilizer raw materials and intermediates.
- (iv) Reasonable return on investment to the entrepreneurs under the Retention Price-cum-Subsidy Scheme, at present applicable to urea.

(c) One of the Public Sector units, namely M/s Madras Fertilizers Limited, Chennai has foreign equity participation. M/s National Iranian Oil Company of Iran (NIOC) holds 25.44% of the shares of the company.

(d) and (e) As per the Industrial Policy announced on 24.7.1991, fertilizer plants may be set up at any location subject to the condition that (a) the site is not within 25 km of a city having population of more than 10 lakhs as per the 1991 census (unless it is a prior designated industrial area) and (b) it adheres to the environmental legislation and zoning and land use regulations.

As per this policy, private investors are not required to apply to Government for setting up new fertilizer plants. The following private investors have filed Industrial Entrepreneurs Memoranda (IEM) in the last three years, expressing their intention to set up major fertilizer plants:

Sr. No.	Name of the Private Investor	State
1.	M/s. Oswal Fertilizers & Chemicals Ltd.	Orissa
2.	M/s. Reliance Industries Ltd.	Gujarat
3.	M/s. Indo-Gulf Fertilizers & Chemicals Corporation Ltd.	Gujarat

#### Statement

*Unit-wise, State-wise and Zone-wise targets and production of fertilizers by PSUs during 1997-98*

(000' MT)

Name of Zone/ State/Unit	Name of Product	Target: 1997-98			Production: 1997-98		
		Qty	N	P	Qty	N	P
1	2	3	4	5	6	7	8
<b>South-Zone</b>							
<b>ANDHRA PRADESH</b>							
FCI-Ramagundam	Urea	110.0	50.6	0.0	101.4	46.6	0.0